

**IN THE INCOME TAX APPELLATE TRIBUNAL (VIRTUAL COURT)
"SMC" BENCH, MUMBAI**

BEFORE SHRI C.N. PRASAD, HON'BLE JUDICIAL MEMBER

ITA NO. 5244/MUM/2019 (A.Y: 2016-17)

Dinesh Lakhmichand Rohira Flat No. 2301, Dheeraj Gaurav Height Tower No. 1 New Link Road, Andheri (W) Mumbai-400053 PAN: ACWPR1876K	v.	DCIT – Central Circle - 3(4) Room No. 1915, 19th Floor Air India Building Nariman Point Mumbai-400 021
(Appellant)		(Respondent)

Assessee by	:	None
Department by	:	Shri Sreenivasa Raghvan
Date of Hearing	:	12.02.2021
Date of Pronouncement	:	12.02.2021

ORDER

PER C.N. PRASAD (JM)

1. This appeal is filed by the assessee against order of the Learned Commissioner of Income Tax (Appeals)-51, Mumbai [hereinafter in short "Ld.CIT(A)"] dated 21.06.2019 for the A.Y. 2016-17.

2. Assessee through its authorized representative filed a letter dated 05th January, 2021 and submitted as under: -

"Ref: Dinesh Lakhmichand Rohira
PAN: ACWPR1876K
Subject: Application for withdrawal of appeal (ITA 5244/MUM/2019)

Respected Sir,

In connection with the aforesaid subject matter we would like to inform your goodself that the Assessee in connection with the aforesaid appeal matter has opted to apply under the Vivad se Vishwaas Scheme and pursuant to the application made in Form No.1 and 2, the Assessee has also received the form no 3 on 18/12/2020.

We therefore request your goodself to kindly take the aforesaid into your kind consideration and do the needful."

3. On a perusal of the above letter filed by the authorized representative of the assessee and the enclosed copies of Form-3 it is noticed that assessee has already filed declaration and undertaking in Form-1 under Vivad Se Vishwas Scheme and received Form-3 from the Revenue accepting the said declaration. Assessee requested for withdrawal of the appeal. Accepting the request of the assessee for withdrawal of appeal, this appeal is dismissed as withdrawn.

4. In the result, appeal of the assessee is dismissed as withdrawn.

Order pronounced in the virtual court on 12.02.2021

Sd/-
(C.N. PRASAD)
JUDICIAL MEMBER
Mumbai / Dated 12/02/2021
Giridhar, Sr.PS

Copy of the Order forwarded to:

1. The Appellant
2. The Respondent.
3. The CIT(A), Mumbai.
4. CIT
5. DR, ITAT, Mumbai
6. Guard file.

//True Copy//

BY ORDER

(Asstt. Registrar)
ITAT, Mum